

Karnataka Government is concerned, there is a deficit so far as the West Bengal Government is concerned and so far as Andhra Pradesh Government is concerned, no new taxes have been levied this year. Here, I want to make it very clear that the State Governments should know that they have also got the responsibility to tap the resources. It is not the duty of the Central Government alone. But they do not want to become unpopular, they only want the Central Government to become unpopular. They do not want to levy any taxes, they do not want to create any misunderstanding, they want to be very popular among the people of their State. But this is not the case with the Central Government. Central Government is an agency which has got more responsibility and, so, they have raised resources. Therefore, it is the duty of the State Governments also to raise resources.

17.02 hrs.

(Mr. Deputy Speaker in the Chair)

I do not want to add anything more as I have covered all the points in my opening speech. I have also mentioned about the share of the States and a detailed speech has been given in the beginning itself. So, I commend the Bill for the consideration of the House.

MR. DEPUTY SPEAKER : The question is :

“That the Bill further to amend the Union Duties of Excise (Distribution) Act, 1979, be taken into consideration.”

The motion was adopted.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL

MR. DEPUTY SPEAKER : The House will now take up Clause by Clause consideration of the Bill. The question is :

“That Clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. DEPUTY SPEAKER : Now the question is :

“That Clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THRI JANARDHANA POOJARY : Sir, I beg to move.

“That the Bill, be passed.”

MR. DEPUTY SPEAKER : Motion moved :

“That the Bill, be passed.”

The motion was adopted.

ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL

MR. DEPUTY SPEAKER : The question is :

“That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration.”

The motion was adopted.

MR. DEPUTY SPEAKER : We will now take up clause by clause consideration. The question is :

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : I beg to move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.